

FIR No. 376/2020
PS Rajouri Garden
U/s 379 IPC

30.04.2020

An application for release of vehicle bearing no. DL 6S AZ 6671 on superdari moved on behalf of applicant Atul Dua.

Present: Ld. APP for the State.
Applicant/ owner Atul Dua in person alongwith Ld Counsel.
No objection to the release of the vehicle bearing registration no. **DL 6S AZ 6671** is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL 6S AZ 6671** be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL 6S AZ 6671** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)
Duty MM/West/Delhi/30.04.2020

FIR No.584/2019
u/s 379/411/34 IPC
PS Maya Puri
S/V Rajan @ Chutki

30.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused / applicant.

Vide this order I will dispose off the interim bail application moved on behalf of accused Rajan @ Chutki. It is submitted by Ld. Counsel that the accused is in JC since 04.02.2020 and the maximum sentence is 7 years or less than 7 years, therefore, in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Perused the report of IO. There is no such report that accused / applicant is not suffering from any influenza / COVID-19 or such like symptoms for the last fourteen days.

In view of the above facts and circumstances taking into consideration the orders in Writ Petition © No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP © 2945/2020, interim bail is granted to the accused Rajan @ Chutki for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case.

Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for.

(Manu Vedwan)
Duty MM /West/ Delhi
30.04.2020

FIR No.1886/2020
u/s 379/411 IPC
PS Hari Nagar
S/V Rajan @ Chutki

30.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused / applicant.

Vide this order I will dispose off the interim bail application moved on behalf of accused Rajan @ Chutki. It is submitted by Ld. Counsel that the accused is in JC since 04.02.2020 and the maximum sentence is 7 years or less than 7 years, therefore, in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Perused the report of IO. There is no such report that accused / applicant is not suffering from any influenza / COVID-19 or such like symptoms for the last fourteen days.

In view of the above facts and circumstances taking into consideration the orders in Writ Petition © No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP © 2945/2020, interim bail is granted to the accused Rajan @ Chutki for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case.

Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for.

(Manu Vedwan)
Duty MM / West // Delhi
30.04.2020

FIR No.537/2019
u/s 394/411 IPC
PS Hari Nagar
S/V Akshay Kumar

30.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused / applicant.

Vide this order I will dispose off the bail application move on behalf of accused Akshay Kumar. It is submitted by Ld. Counsel that the accused is in JC since 02.12.2019 and is booked only in one case in which the maximum sentence is 7 years or less than 7 years and has completed 3 month in judicial custody, therefore, in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Perused the report of IO. There is no such report that accused / applicant is not suffering from any influenza / COVID-19 or such like symptoms for the last fourteen days.

In view of the above facts and circumstances taking into consideration the orders in Writ Petition © No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP © 2945/2020, interim bail is granted to the accused Akshay Kumar for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case.

Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for.

(Manu Vedwan)
Duty MM /West// Delhi
30.04.2020

FIR No. 7185/2020
PS Mundka
U/s 379/411 IPC

30.04.2020

An application for release of vehicle bearing no. DL1 R 4337 on superdari moved on behalf of applicant Jitender Kumar.

Present: Ld. APP for the State.
Applicant/ owner Jatinder Kumar in person.
No objection to the release of the vehicle bearing registration no. **DL1 R 4337** is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL1 R 4337** be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL1 R 4337** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)
Duty MM/West/Delhi/30.04.2020

FIR No.90/20
PS Hari Nagar
State Vs. Ajay Arora @ Reddy and ors.
U/s 364A/392/34 IPC

30.04.2020

Present : Ld. APP for the State.
IO SI Jhabbu Ram in person.

An application for issuance of NBW of accused persons namely Ajay Arora @ Reddy and Nagmani @ Mani has been filed by the IO.

It is submitted by the IO that the accused persons namely Ajay Arora @ Reddy and Nagmani @ Mani are not joining in the investigating and concealing themselves. It is also submitted by IO that the bail application of accused Ajay Arora has also been dismissed by Ld. Sessions Court. It is further submitted by the IO that coercive measures be used to procure the presence of the above named accused persons.

Heard. Perused.

In view of submissions made, the application of IO is allowed. Let NBWs be issued to accused persons namely Ajay Arora @ Reddy and Nagmani @ Mani to be executed through IO returnable by 07.07.2020.

Process be given dasti to IO.

Copy of order be also given dasti.

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30/4/20

(Manu Vedwan)

Duty MM/West/Delhi/30.04.2020

FIR No.324/2020
u/s 420/34 IPC
PS Tilak Nagar
S/V Raju Joker

30.04.2020

Present : Ld. APP for the State.

Sh. Pranay Abhishek, Ld. Counsel for the accused / applicant Raju Joker.

Vide this order I will dispose off the interim bail application moved on behalf of accused Raju Joker. It is submitted by Ld. Counsel that the accused is in JC since 25.04.2020 and the maximum sentence is 7 years or less than 7 years, therefore, in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Perused the report of IO. There is no such report that accused / applicant is not suffering from any influenza / COVID-19 or such like symptoms for the last fourteen days.

In view of the above facts and circumstances taking into consideration the orders in Writ Petition © No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP © 2945/2020, interim bail is granted to the accused Raju Joker for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case.

Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for.

(Manu Vedwan)
Duty MM /West// Delhi
30.04.2020

FIR No.261/2020

u/s 33/38/58 Delhi Excise Act & 188 IPC & 51 DM Act

PS Mundka

S/V Rohit Arora

30.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused / applicant Rohit Arora.

Vide this order I will dispose off the bail application moved on behalf of accused Rohit Arora. It is submitted by Ld. Counsel that the accused is in JC since 25.04.2020. It is further submitted that recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Heard. IO reply perused. There is no such report that accused / applicant is not suffering from any influenza / COVID-19 or such like symptoms for the last fourteen days.

In view of the above facts and circumstances and considering the fact that recovery has already been effected, bail is granted to the accused Rohit Arora on furnishing bail bond in sum of Rs.10,000/- with one surety of like amount subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Application disposed of accordingly.

Copy of order be given dasti as prayed for.

(Manu Vedwan)
Duty MM /West/ Delhi
30.04.2020

FIR No.218/2020
u/s 33/38/58 Delhi Excise Act
PS Paschim Vihar
S/V Kanhaiya

30.04.2020

Present : Ld. APP for the State.

Sh. A. K. Sharma, Ld. Counsel for the accused / applicant Kanhaiya.

Vide this order I will dispose off the bail application moved on behalf of accused Kanhaiya. It is submitted by Ld. Counsel that the accused is in JC since 7th April, 2020. It is further submitted that recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Heard. IO reply perused. There is no such report that accused / applicant is not suffering from any influenza / COVID-19 or such like symptoms for the last fourteen days.

In view of the above facts and circumstances and considering the fact that recovery has already been effected, bail is granted to the accused Kanhaiya on furnishing bail bond in sum of Rs.10,000/- with one surety of like amount subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Application disposed of accordingly.

Copy of order be given dasti as prayed for

(Manu Vedwan)
Duty MM/West/ Delhi
30.04.2020

FIR No. 249/2020
PS Punjabi Bagh
U/s 188/269 IPC

30.04.2020

Present : Ld. APP for the State.

Sh Pranay Abhishek, Ld Counsel for the applicant alongwith applicant in person.

As per the report of the IO it has been specifically mentioned by him in his report that the accused may again use the vehicle for breaking the norms. In these circumstances, IO is directed to clarify the same either by appearing personally before the court or by making explanation in written as it is not clear from present reply. Be put up on 2-05-2020 for further proceedings.

Let Dasti order be given to the Ld Counsel for the application as prayed.


(Manu Vedwan)
Duty MM/West/Delhi/30.04.2020

FIR No.497/19
u/s 394/411/482/34 IPC
State Vs. Ranjeet Singh
PS Hari Nagar

30.04.2020

Present : Ld. APP for the State.
Wife of accused is present.
IO SI Pooran Mal in person. He has shown the bail order.
Reply from jail superintendent received wherein 2 days time sought
to file the relevant report. Accordingly, be put up on 02.05.2020.


(Manu Vedwan)
Duty MM/West/Delhi/30.04.2020

FIR No.497/19
u/s 394/411/482/34 IPC
PS Hari Nagar
S/V Ranjeet Singh @ Billa

29.04.2020

Present : Ld. APP for the State.
Wife for accused is present.
Reply of IO perused.

It is submitted by wife of the accused that accused has already been granted bail however, she is unable to arrange the surety. It is also submitted by the wife of accused that accused is suffering from cancer and tuberculosis and he may be released on personal bond.

In view of submissions made and in view of the reply filed by IO, let the report be called from the Jail Superintendent concerned regarding the health condition of accused for 30.04.2020. Let notice be also issued to the IO to file the bail order of accused on date fixed.

Be put up on 30.04.2020.

Copy of order be sent to jail superintendent concerned.

(Manu Vedwan)
Duty MM/West// Delhi
29.04.2020

FIR No.172/2020
PS Paschim Vihar
State Vs. Shivam Grover
U/s 188 IPC

30.04.2020

Present : Ld. APP for the State.

An application through email received.

Perused. Let the reply be called from the concerned IO for 04.05.2020. It is also expected from the concerned official / Incharge Video Conferencing to make all endeavours so that present application be heard at earliest without any further wastage of time. Let the parties be also informed in advance with respect to the proceedings on 04.05.2020 through e-mail so they be ready with their submissions if any to be made on that day.


(Manu Vedwan)
Duty MM/West/Delhi/30.04.2020